

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1534/2019

Dated Friday, the 22nd day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

D.Sundaramoorthy,
H.R.No.197906304,
No.83/146, Vellalar Street,
Aynavaram, Chennai 600 023

...Applicant

By Advocate M/s R.Rajesh Kumar

Vs.

1.Union of India,
Rep., by its Secretary,
Department of Telecommunication,
Sanchar Bhavan,
New Delhi 110 001.

2.The Principal Controller of Communication Accounts,
Department of Telecommunication,
Tamil Nadu Circle,
Chennai 600 008.

3.The Chief Vigilance Officer,
Department of Telecommunication,
Sanchar Bhavan,
20,Ashoka Road,
New Delhi 110 001.

4.The Chairman cum Managing Director,
BSNL Corporate Office,
Bharat Sanchar Bhavan,
Harish Chandra Mathur Lane,
Janpath, New Delhi 110 001.

5.The Chief General Manager,
Chennai Telephones – BSNL
No.78, Purasaiwakkam High Road,
1st Floor, Chennai 600 010.

...Respondents

By Advocate Mr.R.S.Krishnaswamy(R1-3)

Mr.M.Kishore Kumar (R4-5)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the 5th respondent to consider the representation of the applicant dated 19.11.2018 and to take appropriate action within a stipulated time as fixed by this Hon'ble Tribunal and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 19.11.2018 as Annexure A-3 to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.R.S.Krishnaswamy takes notice on behalf of the respondents No.1 to 3 and Mr.M.Kishore Kumar takes notice on behalf of the respondents No.4 & 5 and both submit in unison that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of in the following lines:

“The competent authority is directed to consider the applicant's representation dated 19.11.2018 as

Annexure A-3, on the basis of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

22.11.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**